

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

IB-611/ND/2017

In the matter of :

SRS Finance Limited

....PETITIONER

Vs.

Goodluck Ornaments (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 14.5.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

V.K. Subburaj,
Hon'ble Member (Technical)

For the Petitioner : Ms. Shweta Bajaj, Advocate

For the Respondent :

ORDER

Learned Counsel for the petitioner is present. None appears for the Corporate Debtor. It is represented by Ld. Counsel for the petitioner that an affidavit has been filed as directed vide Order dated 16.4.2018 passed by this Tribunal by the Corporate Debtor wherein liability has been admitted and that up-to-date audited financial statements for the year ending 31.3.2017 and 31.3.2016 have been filed along with the affidavit. However, vide Order dated 16.4.2018, further directions were given that the Corporate Debtor to also file the provisional statements for a period up and until 15 days prior to today's hearing in order to understand the latest financial affairs of the Company/Corporate Debtor. Hence, the Corporate Debtor is directed to file the provisional statement in relation to affairs of the Company as on 31.3.2018 within a period of 10 days from today,

Courtel -

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otherwise, this Tribunal will be constrained to initiate action for non-compliance of the Order dated 16.4.2018 by the Corporate Debtor and against the Directors of the Company.

List the matter on 31.5.2018 for the compliances of Order dated 16.4.2018 as well as the present one.

List on 31.5.2018.

— Sel —

(V.K. SUBBURAJ)
MEMBER (TECH.)

— Sel —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
14.5.2018